

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH**

Appeal No. E/COD/120/2009 & E/S/1662/2009 IN E/1612/2009 - EX[DB]

Date 16/07/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
C.C.E. LUCKNOW
7-A, ASHOK MARG, LUCKNOW.
C.C.E. LUCKNOW

M/S VISAKA INDUSTRIES LTD.

STAY ORDER NO.704/2009-EX

MISC ORDER NO.463/2009-EX

Appellant

Vs

Respondent

EX[DB] dated 06-7-09

I am directed to transmit herewith a certified copy of Final order No. 461/2009-
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

M/S VISAKA INDUSTRIES LTD.

BACHHRAWAN, RAEBARELI.

2. Adv. / Consult

SH. T. K. SRIVASTAVA, ADV.,
LID RESPONDENT

3 C.D.R

~~4 C.D.R~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

16 Office Copy

17 Guard file

18 HON'BLE PRESIDENT

Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 6.7.2009

**Condonation Application No.120 of 2009
Stay Application No.1662 of 2009 and
Central Excise Appeal No.1613 of 2009**

Arising out of the order in appeal No.220-222-CE/LKO/08 dated 29/12/2008 passed by the Commissioner (Appeals), Central Excise & Service Tax, Lucknow.

For Approval and Signature:

Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri M. Veeraiyan, Member (Technical)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	NO
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

C.C.E., Lucknow

Appellant

Vs.

M/s Visaka Industries Ltd.

Respondent

Appearance:

Shri Surender Shah, Authorized Departmental Representative (DR) for the Revenue and Shri T.K. Srivastava, Advocate for the respondents.

Coram: Hon'ble Shri Justice R.M.S. Khandeparkar, President
Hon'ble Shri M. Veeraiyan, Member (Technical)

Misc ORDER No 463/09-EX.
STAY, Oral Order No. 704/09-EX.
FINAL ORDER No. 461/09-EX.
Per Shri Justice R.M.S. Khandeparkar:

On an oral motion made by the learned DR, the appeal and applications are allowed to be withdrawn and stand disposed of accordingly.

(Justice R.M.S. Khandeparkar)
President

(M. Veeraiyan)
Member (Technical)